<u>Forms: -GR, SDF,PP and SOFTEX</u> EXCHANGE CONTROL DECLARATION (GR) FORM NO.

ORIGINAL

Export	er				Invoice No.	& Da	te	SE	3 No. & D	ate				
					AR4/AR4A Date	No.	&							
					Q/Cert. No.	& Da	ate	lm	porter-Ex	porte	r Cod	le No).	
Consig	jnee				Export Trad	le Cor	ntrol							
									export un				T	
									eferred C					
									int Ventu					
								ipee Cre	dit					
								hers						
								RI	Bl's Appr	oval/C	ir. No). & L	Date	
	om House Agent		L/C. No	Ο.										
	- Agent													
Pro_Cs	arriage by	Plac	e of Re	ceint				T۱	pe of shi	nmen	· •			
110-00	arriage by		re-Carri						utright Sa					
									onsignme		ort			
Vessel/Flight Rotation No.							hers (Sp		JOI 1					
No.	/i ligitt	11016	ation No	•				O	.ner3 (Op	cciry)				
		Port	of Load	ling	Nature of	con	tract		/C&F		/F	ОВ		
					CIF	oif. ()	1							
	Dort of Dio	borg		Cour	Other (Specify)				no Doto	11/0 1	1 of	\sim	Curronav	-t
	Port of Disc	marge	=	Couri	ntry of Destination Exc				ge Raie	u/S I	4 01	CA	Currency of	וכ
							1							
S.	Marks &		ntainer		Kind of		istical C			Qua	ntity	Val	ue FOB	
No.	No.	Nos	S.	Pkgs	•	Des	cription	OŤ	Goods					
	N. () A () . ()	<u> </u>												
	Net Weight													
	Gross Weig		,											
	Total FOB words)	value	(in											
	is of Export		Curre	псу	Amount								rtainable, th	
value							alue whale of go			expe	ects t	o re	ceive on th	ıe
FOB V	alue													
Freight	t													
Insurar	nce					С	urrency	'						
	mission Rate													

Discount		Amount	
Other Deductions			

EXCHANGE CONTROL DECLARATION (GR) FORM NO.

In the second se										
Is Export under L/C arrangements?	Yes			F	For customs					
If yes, name of advising bank in I	ndia				Cu	Customs Assessable value Rs.				
		(Rupees)								
Bank through which payment is to	be rec									
					Ex	port value Ve				
				Customs Appraiser						
Whether payment is to be receive Yes/No	ed throu	gh the	ACU		Da Sh	ite of ipment	Customs Appraiser			
			ı							
Declaration under Foreign Excha Seller/Consignor of the goods in above are true and that (a) *the declared overleaf/ (b) *the full ex the value declared is that which on the sale of goods in the overse	respect value a port valu /we, ha	of whose cont of contustions of the of the contustions of the contusti	ich this racted ne good	declar with the ds is no	ratio e bu ot as	n is made and oyer is the sai certainable at	d that the particulars given ne as the full export value the time of export and that			
I/We undertake that I/we will deli export value of the goods on or b Act, I/we further declare that I/we	efore @	D.	ir	the m	anne	er specified in	the Regulations under the			
I/We* am/are OR am/are not in Bank of India.	Cautio	n List	of the	Reser	ve					
Date										
		(Signature of Exporter)								
@ State appropriate date of deli exports to warehouses establish delivery must be within fifteen mo	ed outs									
*Strike out whichever is not applied	cable									
Space for use by reserve Bank or	f India									

EXCHANGE CONTROL DECLARATION (GR) FORM NO.

Duplicate

Export	er				Ir	voice No.	& Da	ite	,	SB	No. & D	ate						
						R4/AR4A ate	No	. &	t .									
					Q	/Cert. No.	& D	ate		Imp	orter-Ex	cport	er C	Code	e No			
Consig	inee				Export Trade Control													
											xport u							
											ferred C		[
											nt Venti							
											pee Cre	eait						
										Oti	ners							
											L'a Ama		/O:	NI.	0 1	>-4		
01		T . /O . N								KB	l's Appı	ovai	Cir.	. No	. & I	Jate		
Custor Agent	n House	L/C. N	0.															
Pre-Ca	rriage by	Place o									oe of							
Receipt			by	y Pre-						shipment : Outright Sale								
Carrier											•							
											nsignm oort	ent						
Vessel	/Flight No.	Rotatio	n No).						Oth	ners (Sp	ecify	')					
		Port of	Load	ding		ature of co IF	ntrac	ct			/C&F			/FO	В			
					Other													
					(S	Specify)												
Port of	Discharge			Coun	try	of Destina	tion		xcha voic		Rate	u/s	14	of (CA	Cur	renc	y of
S. No.	Marks & No.	Contain Nos.	er	No. & Pkgs.		nd of		tistica			& oods	Qua	anti	ty	Valu	ue F	ОВ	
	Net Weight													+				
	Gross Weig	ht																
Total FOB value (in																		
words) Analysis of Export value Currency			rranav	1	Amount		Г.Ш.	0)/00	rt v	oluo or	whor	- n	ot o	2001	toin	abla	tho	
Analysis of Export value Currency			пепсу		Amount			e wh	iich	alue or exporte s.								
FOB Value				\dashv			-	<u> </u>										
Freight					-													
Insurai					\dashv			Curre	encv	,								
			1		1		1		-)	1								

Commission Rate			
Discount		Amount	
Other Deductions			

EXCHANGE CONTROL DECLARATION (GR) FORM NO.

Is Export under L/C arrangements?	Yes		For customs						
If yes, name of advising bank in Ind	ia	1	1		Customs Assessable value Rs.				
			(Ru	ipees)					
5									
Bank through which payment is to be			C 1						
	Ext	ort value Veri	пеа	Τ					
								Customs Appraiser	
						rgo shipped in part			
					Qua	antity			
					Val	ue			
Whether payment is to be received Yes/No	d throug	h the	ACU		Dat Shi	e of pment	Custor	ns Appraiser	
			•						
Declaration under Foreign Exchan Seller/Consignor of the goods in rabove are true and that (a) *the v declared overleaf/ (b) *the full export the value declared is that which I/w the sale of goods in the overseas m	espect of alue as ort value e, havin arket.	of whice contract of the gregar	ch this acted v e goods ard to th	declara vith the s is not ne preva	ation buy asce ailing	is made and er is the sam ertainable at the market condit	that the e as the ne time tions, ex	e particulars given e full export value of export and that xpect to receive on	
I/We undertake that I/we will delive export value of the goods on or before I/we further declare that I/we am/are	ore @ e reside	nt in Ir	_ in the	e manne d I/we h	er spo	ecified in the F	Regulati	ons under the Act,	
I/We* am/are OR am/are not in Carof India.	ution Lis	rve Bar	nk						
Date									
						(Signature of		·	
State appropriate date of delivery exports to warehouses established delivery must be within fifteen month.									
*Strike out whichever is not applica									

			FOF	RAUTH	ORISE	D DE	ALER'S US	SE				
Uniform (Number	Code											
*Indicate	(□) in the bo	x appli	cable									
Date of * negotiation				(ii) reco	eipt for ion,				Bill No			
Type of DA	Bill* (i)	(ii) DP		(iii) Ot	Others (Specify)							
Type of Contract	shipment :	*(i) Fir	m Sale		(ii) Co	nsignn	nent Basis					
(iii) Other	rs (Specify)											
The GR ending	The GR Form was included in the statement sent to the Reserve Bank with the R Return for the fortnight endingsent on											
	Ve certify and confirm that we have received the total amount of (Currency) amount) as under being the proceeds of exports declared on this form.											
Date of receipt	Currency	Cro	edit to No Co	stro Accountry	count ir	n	Debit to Account c		•	Period of R Return with which the		
			our ime	In the	name	of*	Held with u	s H	eld with*	realisation has been reported to RBI		
(1)	(2)	(3)		(4)		(5)		(6)	(7)		
(Write the	name of the					Dealer	Branch)					
	Any othe (Specify)	r mai	nner of	recei	pt							
						1						
						/Ct	0 ()	.	A4la a a al	l de elem		
						Date	np & Signa	ure of	Authorised	uealer)		
						Addr	ess:					

SPACE FOR USE BY RESERVE BANK OF INDIA

SDF

[See Regulation 3(1)]

[In duplicate]

Shipping I	Bill No.
------------	----------

								Date :	
Declaration und	der Foreign	Exchar	nge Manageme	ent, Act,	1999 :				
I/We hereby do made and that as contracted export value of having regard to I/We undertake full export value	the particu with the bu the goods to the preva that I/We	lars give yer is th is not as ailing ma will deliv	en in the Shippene same as the scertainable at the scertainable at the tothe bank wer to the bank and the same to the bank and the same are to the same are	oing Bill e full ex t the tim s, expec k named	No port value e of export t to receive herein	dated declare and that on the	d are d in the about at the value of sale of good The foreign	true and that we shipping the declared is the ls in the overs exchange re	(a) *the value bill (b) *the full at which I/We, seas market.
the Foreign Exhave a place of	change Ma	anageme	ent Act, 1999.	I/We fu	rther decla	re that	I/We am/are	resident in I	ndia and I/We
I/We* am/are C			aution List of th	ne Rese	rve Bank o	f India.			
Date:									
								(Signatu	re of Exporter)
 State approwarehouses es fifteen months.*Strike out which	stablished of	outside I	India with perraphical	nission		erve Ba	ank, the date		
			FOR AUT	HORISE			le Number	<u> </u>	
					Offine	,,,,,,,,,,,,,,,,,,,,,,,,,,,,,,,,,,,,,,	ic rumber		
	Date of	(i)	negotiation						
		(ii)	receipt for co	llection					
		(iii)	Bill No.						
*Type of	Bill (i) D	4	(ii) DP		(iii) Others			(Spec	fy)
*	Types of sh	ipment	(i) Firm Sa	le Contr	act	(ii) Co	nsignment B	asis	7
			(iii) Others				(S _I	pecify)	
*Indicate (□) in	the box ap	plicable							
The SDF Form sent on	n was inclu	ded in t	he Statement	sent to	Reserve B	ank wit	th the R Retu	urn for the fo	rtnight ending
We certify and proceeds of ex				e total a	mount of _		_ (Currency a	amount) as ui	nder being the

Date of receipt	Currency		ostro AccountCountry	Account	NR Rupee of a Bank country	Period of R Return with which the realisation has been reported to RBI
		In our name	In the name of**	Held with us	Held with**	
(1)	(2)	(3)	(4)	(5)	(6)	(7)

^{**(}Write the name of the concerned Indian Authorised Dealer Branch)
Any other manner of receipt (Specify)

(Stamp & Signature of Authorised dealer)
Date :
Address:

SPACE FOR USE BY RESERVE BANK OF INDIA

FORM PP*

EXCHANGE CONTROL Exporter's Declaration ORIGINAL

Form Number:

(Please see 'Notes to Exporters')

1. (a	9)	Name of the Post Off	ice				
(b))	Number and date of I	Parcel Receipt				
2.		Exporter's Name				((for RBI use)
3.		Importer/Exporter Co	de No.				
4.		Buyer's/Consignee's	Name and addres	ss:			
5.		Country of destination	n				
6.		Nature of contract*(i)	CIF/(ii) C&F/(iii)F	OB/			
		(iv) Others (Specify):					
7.		Date of despatch .					
8.		Type of Shipment*(i)	Outright Sale/(ii)				
		Consignment export	t/(iii) Others (Sp	ecify)			
		<u></u>					. 1 1
9.		Description of goods	:				
10.		Quantity of goods: U					
11.		Currency of Invoice					
		[†Ton/Kilogram/Litre/ Sq. Metre/Metre/Nul	mber/Others (Sp				
@		nere the full export	12. Analysis of	export value			
	exp god	ue is not certainable value bected on sale of ods in the oversease trket may be shown	Particulars		Currency	A	mount
	NI.	annlination for	@Full Export va	lue			
	ren Fro val age and En Re Au unl	rmission for nittance/deduction	F.O.B. Value Freight Insurance				
			□Discount (Rate	,)			
			•	ommission			

^{*}see FEM (Export of Goods & Services) Regulation, 2000.

(For Customs Use)	13. Customs Assessable Value	
(i oi oustoilis osc)	13. Gustoms Assessable Value	i

	Export Value verified	(Rupees)	
	(Customs Appraiser)		
4.4	16.41		
14.	•	under general permission of	
	the Reserve Bank of In	ndia, Number and date of its	
	approval		
15.	If the export is made	e under L/C arrangements,	
	name of advising bank		
16.	State if the payment is	s to be received through the	
	Asian Clearing Union: *	Yes/No	
17.	Name & address of ba to be received	nk through whom payment is	

I/We hereby declare that I/we am/are the *SELLER/CONSIGNOR of the goods in respect of which the declaration is made and that the particulars given above are true and that *(a) the export value as contracted with the buyer is the same as the full export value declared above/*(b) the full export value of goods is not ascertainable at the time of export and that the value declared is that which I/we, having regard to the prevailing market conditions, expect to receive on the sale of goods in the overseas market.

I/We undertake that I/we will deliver to the bank named above the foreign exchange representing the full export value of the goods on or before† _____ in the manner prescribed in rule 9 of the Foreign Exchange Regulation Rules, 1974. I/We further declare that I/we am/are resident in India and I/we have a place of business in India.

I/We* am/are not in the Caution List of the Reserve Bank of India.

†State approximate date of delivery which must be the due date for payment or within six months from the date of shipment, whichever is earlier.

*Strike out whichever is not applicable.

(For A.D.'s use)			
		(S	ignature of Exporter)
Stamp & Signature of Authorised dealer		Date:	
Date :		Address :	
Bank's Uniform Code			

Notes to Exporters

(1)	This Form should not be pasted on the Parcel.
(2)	The PP Form procedure applies to postal exports to all territories outside India excluding Nepal and Bhutan. The PP Form should be completed in duplicate in all cases.
(3)	The Original should be submitted by the exporter to the Post Office after having it countersigned by an Authorised Dealer in foreign exchange. The Post Office through which the goods have been despatched will forward the Original to the nearest office of Reserve Bank of India.
(4)	All documents relating to export of goods from India must be passed through the medium of an Authorised Dealer in foreign exchange in India within 21 days of the date of shipment of the goods.
(5)	The amount representing the full export value of goods must be realised on the due date for payment or within six months from the date of shipment, whichever is earlier.
Note:	Government of India/Indian Financial institutions may conclude from time to time Special Trade Agreements with other countries providing for settlement of certain payments from the countries in a specified manner or for exports to be financed from Government to Government Credits. Reserve Bank will advise Authorised Dealers of such arrangements by issue of circulars. Methods of payment specified in the individual arrangements will have to be followed in such cases.

Space for use by Reserve Bank of India

FORM PP

EXCHANGE CONTROL Exporter's Declaration DUPLICATE

Form Number :

(Please see 'Notes to Exporters' overleaf)

			- /			
1. (a	` ′		ice			
(b))	Number and date of F	Parcel Receip	ot		
2.		Exporter's Name				(for RBI use)
3.		Importer/Exporter Co	de No.			
4.		Buyer's/Consignee's	Name and ad	ddress:		
5. Country of destination			ı			
6.		Nature of contract*(i)	CIF/(ii) C&F/	(iii)FOB/		
		(iv) Others (Specify):				
7.		Date of despatch.				
8.		Type of Shipment*(i)				
		Consignment export	:/(iii) Others	(Specify)		
		<u></u>				+ , '
9.		Description of goods				
10.		Quantity of goods : U	nit† <u></u> Quan	tity		
11.		Currency of Invoice				
		[†Ton/Kilogram/Litre/				
		Sq. Metre/Metre/Nur	nber/Otners	(Specify)]		
@	Wh	nere the full export	12. Analysi	s of export valu	e :	
•	val	ue is not	•	•	Currency	Amount
		certainable value				
		pected on sale of ods in the oversease				
		rket may be shown				
		into may be onewn	@Full Expo	rt value		
	No	application for	F.O.B. Value			
	•	rmission for	Freight			
		nittance/deduction				
	Fro	om the declared ue on account of				
		ency				
	_	mmission and/or				
		count will be				
	_	tertained by the serve Bank or				
	_	thorised Dealer				
		ess these have been				
	de	clared on this form				
			Insurance	<u> </u>		
			□Discount (
			□Agency (Rate	Commission		
			(1.1010	_/		1

(For Customs Use)	13. Customs Assessable Value	
Export Value verified	(Rupees)	

	(Customs Appraiser)		
14.	If the export is made ur	nder general permission of the	
	Reserve Bank of Indiapproval	ia, Number and date of its	
15.	If the export is made up	nder L/C arrangements, name	
	of advising bank in India	a	
16.	State if the payment is	s to be received through the	
	Asian Clearing Union: *\	Yes/No	
17.	Name & address of ban be received	k through whom payment is to	

I/We hereby declare that I/we am/are the *SELLER/CONSIGNOR of the goods in respect of which the declaration is made and that the particulars given above are true and that *(a) the export value as contracted with the buyer is the same as the full export value declared above/*(b) the full export value of goods is not ascertainable at the time of export and that the value declared is that which I/we, having regard to the prevailing market conditions, expect to receive on the sale of goods in the overseas market.

I/We undertake that I/we will deliver to the bank named above the foreign exchange representing the full export value of the goods on or before† _____ in the manner prescribed in rule 9 of the Foreign Exchange Regulation Rules, 1974. I/We further declare that I/we am/are resident in India and I/we have a place of business in India.

†State approximate date of delivery which must be the due date for payment or within six months from the date of shipment, whichever is earlier.

(For A.D.'s	use)						
						(S	ignature of Exporter)
Stamp & S of Au dealer	Signature uthorised					Date:	
		1			l l	A ddraga .	
Date :						Address :	
Bank's Ur No.	iform Cod	е					
Note :		of an Auth	orised	Dealer in			must be passed through the n India within 21 days of the

^{*}Strike out whichever is not applicable.

FOR AUTHORISED DEALER'S USE

				Uni	form Code	Number:		
Date of	f *(i) negotia	ation/(ii) receip	t for collection _					
[* Strike out	t whichever is	not applicable		Type of Bill *DA/(ii)DP/ (iii) Others			
						: *(i) Firm Sale		
						is/ (iii) Others (
				the Res	serve Bank	with the R Ret	e Statement sent to urn for the fortnight	
				ending		sent	on	
		firm that we had ports declared		e total amour	nt of	(Currency)	_ (Amount) as under	being
	Date of eceipt	Currency	Credit to Nostro Account in (Country)		Debit to NR Rupee Account of a bank in (country)		Period to R Return with which the realisation has been reported to RBI	
			In our name	In the name of†	Held with us	Held with†		
•	1	2	3	4	5	6	7	
		of the concerr of receipt (spe	ned Indian Autho	orised Deale	r branch).			
					ignature of	f Authorised De	ealer)	
				Date :				
				Address:				

Notes to Authorised Dealer:

- 1. Please ensure that the columns on the face of the PP Form have been completed by the exporter and that they have been duly authenticated by the Postal authorities wherever necessary.
- 2. On receipt of the full export value of the shipment declared on this Form, the Authorised Dealer will forward to the Reserve Bank this duplicate copy of the Form together with a copy of the Customs certified Shipper's Invoice, duly certified. In respect of shipments made on consignment basis, the Account Sales received from the consignee in original in support of the proceeds actually realized should also be forwarded along with this copy of the Form.
- 3. In case the net amount received falls short of the full export value declared on the Form for reasons other than deduction of bank charges, please indicate the authority conferred on the Authorised Dealers by or under the Exchange Control Manual or the Authorised Dealer's Circular or Circulars, as the case may be, or the Reserve Bank of India's approval number and date for reduction.

Space for use by Reserve Bank of India

EXCHANGE CONTROL

SOFTWARE EXPORT DECLARATION (SOFTEX) FORM

(For declaration of Software Exports through data-communication links and receipt of Royalty on the Software Packages/Products exported)

FORM NO: AB	ORIGINAL	
Name and address of the exporter		
STPI Centre within whose jurisdiction the unit is situated		
3. Import-Export Code Number		
4. Category of exporter	: STP/EHTP/EPZ/SEZ/100% EOU/DTA unit	
5. Buyer's name and address including country and their relationship with exporting unit (if any)		
6. Date and Number of Invoice		
7. a) Whether export contract/ purchase order already registered with STPI. (If 'No', please attach copy of the contract/purchase order)	Yes	No
b) Does contract stipulate payment of royalty	Yes	No

SECTION - A

(For exports through data communication link)

8. Name of Author service pro		STPI/VSNL/DOT/Internet/C (Please sp	
9. Type of software the left sid	e exported (Please mark on t e).	the appropriate box on	
(a) Compu	<u>ıter Software</u>	RBI Code	
	Data Entry jobs and Conversio Software Data Processing	on	9 0 6
	Software Development		9 0 7
	Software Product, Packages		9 0 8
	Others (Please specify)		9 0 9
(b)Other S	<u>software</u>		
	/ideo/TV Software		9 1 0
	Others (Please specify)		9 1 1
10. Analysis of Exp	oort Value	Currency	<u>Amount</u>
(a) Full export valu of which :-	ie		
i) Net value of expetransmission charg			
ii) Transmission ch included in invoice			
(b) Transmission of separately by the of			
(c) Deduct: Agenc	y commission, the rate of%		
(d) Any other dedu permitted by RBI			
(e) Amount to be re	ealised [(a+b) - (c+d)]		
	lue will be realised ation) (Please mark ate box)		
☐ (a) Und	der L/C	(a) Name and addr Authorised Dea	
		(b) Authorised Dea	aler Code No
☐ (b) Bar	nk Guarantee	(a) Name and addr	ess of

	(b) Authorised Dealer Code No
(c) Any other arrangement	(a) Name and address of
e.g. advance payment, etc. including transfer/remittance	Authorised Dealer
to bank account maintained overseas (Please specify)	(b) Authorised Dealer Code No

Authorised Dealer

SECTION - B

(For receipt of Royalty on Software Packages/Products exported)

12.		of Software Package(s)/ t(s) exported Date of export	
	(b)	GR/SDF/PP/SOFTEX Form No. on which exports were declared	
	(c)	Royalty agreement details	
		☐ %age and amount of royalty	
		Period of royalty agreement (Enclose copy of Royalty agreement, if not already registered)
13.		yalty value will be realised	
14.	Calcula (Enclos	ined in Royalty agreement) ation of royalty amount se copy of communication e foreign customer)	
15.	Dealer	and address of designated Authorised in India through whom payment has eceived/to be received	A.D. Code No

SECTION -C

16. **Declaration by exporter**

I/We hereby declare that I/we am/are the seller of the software in respect of which this declaration is made and that the particulars given above are true and that the value to be received from the buyer represents the export value contracted and declared above. I/we also declare that the software has been developed and exported by using Authorised and legitimate datacom links.

I/We undertake that I/we will deliver to the bank named above the foreign exchange representing the full

invoice/date of		r before (i.e. within six months from the date of nth), in the manner specified in the Regulations made under the
Place: Date:		Signature of the Exporter
		Stamp
		Name: Designation:
Enclosure:		=======================================
(1) (2) (3)	Copy of Export Contract [7(a)] Copy of Royalty Agreement [12(Copy of communication from for	
	of the competent authority (i.e. ormation Technology	. STPI/EPZ/SEZ) on behalf of
	e software described above was een found to be in order and acce	actually transmitted and the export/royalty value declared by the epted by us.
Place: Date:		(Signature of Designated Official of STPI/EPZ/SEZ on behalf of Ministry of Information Technology)
Name:		Stamp
Designation:		

EXCHANGE CONTROL SOFTWARE EXPORT DECLARATION (SOFTEX) FORM

(For declaration of Software Exports through data-communication links and receipt of Royalty on the Software Packages/Products exported)

FORM NO: AB **DUPLICATE** 1. Name and address of the exporter 2. STPI Centre within whose jurisdiction the unit is situated Import-Export Code Number 3. 4. Category of exporter : STP/EHTP/EPZ/SEZ/100% EOU/DTA unit 5. Buyer's name and address including country and their relationship with exporting unit (if any) Date and Number of Invoice 6. 7. a) Whether export contract/ purchase order already registered with STPI. Yes No (If 'No', please attach copy of the contract/purchase order) b) Does contract stipulate payment of royalty Yes No **SECTION - A** (For exports through data communication link) STPI/VSNL/DOT/Internet/Others 8. Name of Authorised datacom service provider (Please specify) Type of software exported (Please mark on the appropriate box on 9. the left side). (a) Computer Software **RBI** Code Data Entry jobs and Conversion 0 6 Software Data Processing Software Development 9 0 7 Software Product, Packages 9 0 8 Others (Please specify) 9 0 9

	(b) <u>Other Software</u>	
	Video/TV Software	9 1 0
	Others (Please specify	9 1 1
10.	Analysis of Export Value (a) Full export value Of which :- i) Net value of exports w transmission charges ii) Transmission charges	
	included in invoice	
	(b) Transmission charges (i separately by the overse	
	(c) Deduct: Agency commis at the rate of%	esion,
	(d) Any other deductions as permitted by RBI (pleas	
	(e) Amount to be realised [(a+b) - (c+d)]
11.	How export value will be realise (mode of realisation) (Please material on the appropriate box)	
	☐ (a) Under L/C	(a) Name and address of Authorised Dealer
		(b) Authorised Dealer Code No
	(b) Bank Guarantee	(a) Name and address ofAuthorised Dealer
		(b) Authorised Dealer Code No
	(c) Any other arrangement e.g. advance payment, etc including transfer/remittan	
	to bank account maintaine overseas (Please specify)	ed (b) Authorised Dealer Code No

SECTION - B (For receipt of Royalty on Software Packages/Products exported)

12.	Details	s of Software Package(s)/ Product(s) expe	orted
	(a)	Date of export	
	(b)	GR/SDF/PP/SOFTEX Form No. on which exports were declared	
	(c)	Royalty agreement details	
		☐ %age and amount of royalty	
		Period of royalty agreement (Enclose copy of Royalty agreement, if not already registered	d)
13.		oyalty value will be realised fined in Royalty agreement)	
14.	(Enclo	ation of royalty amount se copy of communication ne foreign customer)	
15.	Dealer	and address of designated Authorised in India through whom payment has eceived/to be received	A.D. Code No.

SECTION -C

16. **Declaration by exporter**

I/We hereby declare that I/we am/are the seller of the software in respect of which this declaration is made and that the particulars given above are true and that the value to be received from the buyer represents the export value contracted and declared above. I/we also declare that the software has been developed and exported by using Authorised and legitimate datacom links.

value of the invoice/date	e undertake that I/we will deliver to the bar e software exported as above on or befor e of last invoice raised during a month), in change Management Act, 1999.	e (i.e. withi	n six months from the date of
Place:			
Date:			Signature of the Exporter
			Stamp
Designation	:		
Enclosure: (1) (2) (3) =======	Copy of Export Contract [7(a)] Copy of Royalty Agreement [12(c)] Copy of communication from foreign c	=======================================	
	Space for use of the competent au Ministry of Info	thority (i.e. STPI/EPZ/SEZ) rmation Technology	on behalf of
	at the software described above was actual is been found to be in order and accepted b		royalty value declared by the
Place: Date:		(Signature of Designated on behalf of Ministry of I	
Name:	<u> </u>		Stamp

For Authorised Dealer's use only

Certificate by Authorised dealer

AD's	Uniform Code	Vo					
	OSTRO)		for the per			Bank with the 'R' Re sent on	turn
•	d confirm that we) (Amount)	as under being the	
Date of	Currency	Credit Account	to Nostro	Debit to No	n-Resident	Period of R-Return with	
Receipt		in		Rupee Acco	ount of a	which the realisation	7
		(Country)		bank in		has been reported to RBI)
				(country)			7
		In our name	In the name of **	Held with us	Held with		
1	2	3	4	5	6	7	
Any other ma	(** Wr		of the concern			,	
Place: Date:					(Się	gnature of Authorised Offi	icial)
Designation:	ress of					Stamp	

EXCHANGE CONTROL

SOFTWARE EXPORT DECLARATION (SOFTEX) FORM

(For declaration of Software Exports through data-communication links and receipt of Royalty on the Software Packages/Products exported)

FORIM	NO: AB		TRIPLICATE
1.	Name a	and address of the er	
2.		entre within whose tion the unit is d	
3.	Import-	Export Code Number	
4.	Catego	ry of exporter	: STP/EHTP/EPZ/SEZ/100% EOU/DTA unit
5.	country	s name and address including and their relationship porting unit (if any)	
6.	Date ar	nd Number of Invoice	
7.	a)	Whether export contract/ purchase order already registered with STPI. (If 'No', please attach copy of the contract/purchase order)	Yes No
	b)	Does contract stipulate payment of royalty	Yes No
		(For exports t	SECTION - A hrough data communication link)
8.		of Authorised datacom provider	STPI/VSNL/DOT/Internet/Others (Please specify)
9.	Type of the left	f software exported (Please mar side).	k on the appropriate box on
	(a) <u>Con</u>	nputer Software	RBI Code
		Data Entry jobs and Conversion Software Data Processing	on 9 0 6
		Software Development	9 0 7
		Software Product, Packages	9 0 8
		Others (Please specify)	9 0 9

(b)	Other S	<u>Software</u>	<u>2</u>					
		Video	o/TV Software				9 1	0
		Other	rs (Please specify)				9 1	1
10.	Analysi (a)		port Value port value ch :- Net value of exports transmission charges Transmission charge included in invoice	S	out	<u>Cur</u>	rency	<u>Amount</u>
	(b)		nission charges (if pay itely by the overseas c					
	(c)		t: Agency commission, rate of%	,				
	(d)		her deductions as ted by RBI (please spe	ecify	')			
	(e)	Amour	nt to be realised [(a+b)	- (c	+d)]			
11.	(mode	of realis	ue will be realised ation) (Please mark iate box)					
	☐ (a) [[]	Under L	/C	((a) Name and address Authorised Dealer	of		
				((b) Authorised Dealer	Code	No	
	☐ (b) l	Bank Gu	uarantee	((a) Name and address Authorised Dealer	of		
				((b) Authorised Dealer	Code	No	
	e	.g. adva	er arrangement nce payment, etc.	((a) Name and address Authorised Dealer	of		
	t	o bank a	transfer/remittance account maintained s (Please specify)		(b) Authorised Dealer	r Code	e No	

SECTION - B (For receipt of Royalty on Software Packages/Products exported)

12.		of Software Package(s)/ ct(s) exported Date of export	
	(b)	GR/SDF/PP/SOFTEX Form No. on which exports were declared	
	(c)	Royalty agreement details	
		☐ %age and amount of royalty	
		Period of royalty agreement (Enclose copy of Royalty agreement, if not already registered)
13.		byalty value will be realised fined in Royalty agreement)	
14.	(Enclos	ation of royalty amount se copy of communication se foreign customer)	
15.	Dealer	and address of designated Authorised in India through whom payment has eceived/to be received	A.D. Code No.

SECTION-C

16. **Declaration by exporter**

Designation:

I/We hereby declare that I/we am/are the seller of the software in respect of which this declaration is made and that the particulars given above are true and that the value to be received from the buyer represents the export value contracted and declared above. I/we also declare that the software has been developed and exported by using Authorised and legitimate datacom links.

I/We undertake that I/we will deliver to the bank named above the foreign exchange representing the full value of the software exported as above on or before (i.e. within six months from the date of invoice/date of last invoice raised during a month), specified in the Regulations made under the Foreign Exchange Management Act, 1999. Signature of the Exporter Place: Stamp Date: Name: _____ Designation: ____ ______ Enclosure: Copy of Export Contract [7(a)] (1) (2) Copy of Royalty Agreement [12(c)] Copy of communication from foreign customer [14] (3) _____ Space for use of the competent authority (i.e. STPI/EPZ/SEZ) on behalf of **Ministry of Information Technology** Certified that the software described above was actually transmitted and the export/royalty value declared by the exporter has been found to be in order and accepted by us. Place: (Signature of Designated Official of STPI/EPZ/SEZ Date: on behalf of Ministry of Information Technology) Stamp

XOS (Paragraph 6.C.12)

A. D. C	Code N	lo	
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Statement of particulars of export bills outstanding beyond prescribed period/ due date of realisation as at 30th June/ 31st December

Part I – Outstanding export bills other than those on deferred payment terms

	Sr.	Bill No.	Name &	Exporter's	Date	Due	GR/PP/	Port of	Shipping	Name &	Commodit
	No	and	Address	Code No./	of	date	SOFTE	Shipment	bill No.	address	у
		date	of	IE Code	export	of	X		and date	of the	-
			exporter	No.	-	reali-	form			overseas	
						sation	No.			buyer	
Ī	1.	2.	3.	4.	5.	6.	7.	8.	9.	10.	11.

Invoice	Amount	Amount	Rupee ed	Rupee equivalent of outstanding amount		
value	Realised	Outstanding				
Currency	Currency	Currency	Cash	Exports on	Undrawn	
and	and	and	exports	consignment	balances	
Amount	Amount	Amount		basis		
12.	13.	14.	15.	16.	17.	18.

Total		
iolai	Total	
	TOtal	

Part II – Exports on deferred payment terms where instalments (including interest) are outstanding beyond due date

Sr. No	Name & address of exporter	Exporter's Code No./ IE Code No.	No. & date of RBI approval for deferred payment term	Date of export	GR For m No.	Port of Shipme nt	Shipping bill No. and date	Name & address of the oversea s buyer	Commodit y	Invoice value Currency & Amount
1.	2.	3.	4.	5.	6.	7.	8.	9.	10.	11.

Value of goods		Total Ar	nount of	Total Amount of		Rupee	Whether	No. &	Remar
covered	covered under		rred	instalm	nents	equivalent	ECGC	date	ks
defer	deferred		ments	outstar		of	cover	of bank	
paym		•	ıding	(including interest)		outstanding	obtained	certificate	
,	terms(including		already	beyond d	ue date	amount	(Yes /No)	issued	
inter	est)	rece	ived						
Curren	Amou	Curren	Amoun	Currency	Amoun				
су	nt	су	t		t				
12	12.		3.	14		15.	16.	17.	18.

rotai		

Part III :Summary

Part I Part II

'Cash' exports	Export on consignment basis	Undrawn balances	Total	Exports on deferred payment basis
Rs.	Rs.	Rs.	Rs.	Rs.

	Rs.	Rs.	Rs.	Rs.	Rs.
Outstandings as on					
(End of previous half-year)					
Add: Addition during the half- year under report					
Less: Deletion during the half-year					
Net position of outstanding as on					
(End of half-year under report)					
We certify that all expo beyond the prescribed been included in this st	period / due d				
Place:			(Signature	of Authorised	d Official)
Date : Name: Designation:					Stamp